

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 354 of 2021

Anil Kumar Yadav

... **Petitioner**

-Versus-

The State of Jharkhand

... **Opposite Party**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate

For the Opposite Party-State : Mr. P.A.S. Pati, S.C.-IV

04/25.03.2021. Heard Mr. R.S. Mazumdar, learned Senior counsel for the petitioner and Mr. P.A.S. Pati, learned counsel for the opposite party-State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The State is directed to file counter affidavit within four weeks.

There shall be stay of arrest of the petitioner so far as the case arising out of Dhanbad P.S. Case No.235/2020, pending in the court of the learned Chief Judicial Magistrate, Dhanbad, contained in Annexure-1 is concerned, till the next date of listing.

It is made clear that this order will not come in the way of investigation at Annexure-2 i.e. F.I.R. bearing Dhanbad P.S. Case No.123/2019.

Post this matter on 11.05.2021.

(Sanjay Kumar Dwivedi, J.)

Ajay/